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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

EXECUTION APPLICATION NO. 11/2023

IN THE MATTER OF:

VARUN

APPLICANT

VERSUS

GOVT. OF NCT OF DELHI & ORS

RESPONDENTS

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Date:01/12/2025

THROUGH

*Priyanka*

Place: New Delhi

Priyanka swami  
Advocate  
Standing Counsel For DJB  
F-13, Jangpura, New Delhi 110014

# 1321

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL**

**PRINCIPAL BENCH, NEW DELHI**

**EXECUTION APPLICATION NO. 11/2023**

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**VARUN**

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**RESPONDENTS**

**STATUS REPORT ON BEHALF OF RESPONDENT – DELHI JAL BOARD WITH AFFIDAVIT.**

**MOST RESPECTFULLY SHOWETH:**

1. That the present status report is being filed in compliance of the Hon'ble Tribunal's order dated 10/09/2025.
2. That the Voluntary Disclosure was introduced in the year 2014 by the Department of Environment, GNCTD merely through a public notice, without issuance of any Gazette Notification or formal statutory order. In the absence of such notification, the Scheme did not attain statutory force. DJB was entrusted the responsibility for receiving the application under this.

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- 3.** That approximately 11,000 individuals/entities registered under the voluntary disclosure; however, owing to the absence of any notified procedure, statutory framework, or enabling provisions, the Delhi Jal Board (DJB) was unable to undertake further action under the Scheme. Consequently, no penalty was officially imposed or collected from any registrant by the answering respondent.
- 4.** That the Department of Environment, Government of NCT of Delhi, is drafting a new borewell Policy.
- 5.** That the Department of Environment, Government of NCT of Delhi, had sought certain suggestions from the Delhi Jal Board (DJB) in relation to the proposed regulatory framework. Accordingly, the DJB submitted its comments and suggestions to the Department.
- 6.** That the Hon'ble Tribunal has been pleased to direct preparation of a comprehensive report regarding alleged unregulated groundwater extraction under the voluntary disclosure and to fix responsibility of officers/officials. In pursuance of the same, DJB places the relevant factual position for consideration before the competent authority.
- 7.** That DJB has been collecting additional sewerage and water-cess charges (water cess charges stopped as per O.O No. DJB/DOR/166/220/6277 dated 17/11/2020) from hotels and guest houses on the basis of their room capacity, in accordance with

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established revenue norms. A total sum of ₹ 6.36 crore has already been collected and collection proceedings against the remaining defaulting units have been initiated, the details of which stand filed before the Hon'ble Tribunal.

- 8.** That the Notification and policy regarding groundwater is in purview of Department of Environment, Govt. of NCT of Delhi. The notification of July 2010 merely designates the Delhi Jal Board (DJB), New Delhi Municipal Council, as the competent authority for the limited purpose of processing applications relating to groundwater extraction; however, it does not confer upon competent authority (DJB, NDMC), any independent statutory power to impose penalties, undertake enforcement, or initiate punitive action against unauthorized groundwater extraction. DJB functions only as a secretariat to the District Level Advisory Committee (DLAC) and does not exercise sole or exclusive control over groundwater-related matters, which continue to fall within the mandate of parallel authorities such as the DLAC headed by the Deputy Commissioner (Revenue), the Central Ground Water Authority (CGWA), and the District Magistrate (DM), who remain the actual competent and enforcement authorities under the prevailing legal framework of Department of Environment. The Department of

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Environment GNCTD, is presently in the process of finalizing a new borewell policy; however, the same is yet to be finalized or notified. Consequently, as on date, no penal or enforcement jurisdiction vests in DJB, and regulation, monitoring, or prohibition of illegal groundwater extraction does not fall within DJB's statutory mandate. **A true copy of NOC by DLAC for flow meters to be regulated by DM and CGWA is attached herewith and marked as Annexure P/1.**

9. That it is respectfully submitted that the Department of Environment, Government of NCT of Delhi, is the nodal agency responsible for formulating, implementing and enforcing groundwater and borewell policies in Delhi. DJB's role is limited to providing technical and operational support as mandated by the Government, and it does not have independent statutory authority to formulate policy or impose penalties. All enforcement and penal actions for unauthorized groundwater extraction fall within the jurisdiction of the District Level Advisory Committees (DLAC) and the Department of Environment, GNCTD.
10. That no notification of the Dept. of Environment was received by the DJB which has ever mandated installation of water meters on Voluntary Disclosure tube wells, in the absence of that under the

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present regulations, water meters may only be installed on legally approved borewells cleared by the District Level Advisory Committee (DLAC). Since Voluntary Disclosure tubewells do not attain legal status unless approved by the DLAC, DJB was not empowered to install meters on such units, as the 2010 notification does not authorize DJB to do so.

- 11.** That despite the absence of meters, no financial loss has occurred to DJB or GNCTD, as the Notification dated 12.07.2010 does not prescribe quantity-based charges on groundwater extraction, and the Public Notice of the Central Ground Water Authority (CGWA) dated 26.10.2020 exempts MSMEs extracting less than 10 KLD from abstraction charges. Many establishments, e.g. in the Paharganj/Karol Bagh area, fall within the said exempted category.
- 12.** That in compliance with directions of the Hon'ble Tribunal, DJB issued letters to all hotels/guest houses using groundwater under the voluntary disclosure, requiring installation of meters. Twenty-two such establishments have installed meters, and the maximum consumption recorded is 2.31 KLD well below the 10 KLD threshold prescribed under the CGWA exemption.
- 13.** That pending issuance of the new comprehensive groundwater notification, DJB continues to collect charges (requisite fee) on a

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lump-sum basis, and notices have been issued to establishments with outstanding dues. These collection shall continue until the new policy is notified, after which all charges shall be levied strictly in conformity with the notified provisions.

- 14.** That the Comprehensive Borewell Policy, which this Hon'ble Tribunal has directed to be finalized within six weeks, is in advance stage of preparation by the Department of Environment, GNCTD as per their mandate.
- 15.** That the answering Respondent remains at the disposal of this Hon'ble Tribunal and undertakes to ensure due and strict compliance with any further orders, directions, or clarifications that may be issued in the present matter.

**Date:01/12/2025**

**THROUGH**



**Place: New Delhi**

**Priyanka swami  
Advocate  
Standing Counsel For DJB  
F-13, Jangpura, New Delhi  
110014**

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**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL  
PRINCIPAL BENCH, NEW DELHI  
EXECUTION APPLICATION NO. 11/2023**

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**RESPONDENTS**

**AFFIDAVIT**

I, Sanjay Kumar Dahiya S/o Shri Ranbir Singh Dahiya, Age around 55, presently posted as Chief engineer (maintainence-I), DJB presently at New Delhi do hereby solemnly affirm and State on oath as under:

1. That I am posted as stated above and well conversant with the facts of the present case and as such competent to swear this affidavit.
2. That the accompanying Reply has been drafted by our counsel upon my instructions.
3. That the contents of the accompanying Reply are true and correct, and the knowledge has been derived from official records and nothing material has been concealed therefrom.



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4. That the Deponent will continue to extend her full cooperation and shall abide by any further directions that the Hon'ble Tribunal may issue.



*[Signature]*  
DEPONENT

*Up / 5/11/2014  
I identified the deponent who  
has signed in my presence*

**VERIFICATION**

Verified on solemn affirmation at NEW Delhi on this 01 day 2025  
DECEMBER 2025, that the contents of the foregoing affidavit are true and correct to the best of my knowledge and no part of it is false and nothing material has been concealed therefrom.

*[Signature]*  
DEPONENT

**ATTESTED**  
*[Signature]*  
**NOTARY PUBLIC**  
**(INDIA)**

01 DEC 2025

## 1329 ANNEXURE P/1



DELHI JAL BOARD: GOVT. OF N.C.T. OF DELHI  
OFFICE OF THE SUPERINTENDING ENGINEER(C)-5  
ROOM NO. 312, VARUNALAYA PH-I: KAROL BAGH,  
NEW DELHI-110005.

No. DJB SE(C)-5/2025-26/ 08/ 1

Dated: 27.06.2025

## MINUTES OF MEETING

A meeting of District Level Advisory Committee was held on 26.06.2025 at 03:00 PM in the conference Room under the chairmanship of DM (Central). The meeting has attended by the following officers/officials: -

1. Sh. N.K. Khare, SE(C)-5, DJB
2. Sh. S.N. Prasad EE(D)-053, DJB
3. Sh. Mohd. Idris EE(D)-052, DJB
4. Sh. Shravan Gupta, DJB, AE
5. Sh. Ashish, JEE (DPCC),
6. Sh. Anu Karan Kumar, CGWB
7. Sh. Sunny Dalal, NT, DM Central

The following matters were discussed and decision taken in the meeting as per below details: -

1. Permission of 2 nos. Borewells at Campus of CGRC type-VII DDU Marg CPWD QTRs: -  
CPWD requested for sinking of 2 Nos. Borewells at Campus of CGRC type-VII DDU Marg CPWD Qtrs. The request was considered and allowed for 3 years subject to the conditions that flow meter will be installed and reading will be sent to DM office and Central Ground Water Authority every month.
2. Permission of 2 nos. Ground water Borewells at CPWD Service Centre, Type-III Quarters, Aram Bagh Pahar Ganj: -  
CPWD requested for sinking of 2 Nos. Borewells at CPWD service Centre, Type-III Quarters, Aram Bagh Pahar Ganj. The request was considered and allowed for 3 years subject to the conditions that flow meter will be installed and reading will be sent to DM office and Central Ground Water Authority every month.

This issues with the approval of DM(Central)

All concurred

  
(Rajeev Kr. Gupta)  
SE(C)-05

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DELHI JAL BOARD, GOVT. OF NCT OF DELHI  
 OFFICE OF THE SUPERINTENDING ENGINEER (M)-5,  
 ROOM NO-312, VARUNALAYA PH-1, JHANDEWALAN,  
 NEW DELHI-110005  
 E-mail I.D. [acem5djb@gmail.com](mailto:acem5djb@gmail.com)

No. DJB/SE(M)-5/2024/2828-2846

Dated:- 13/11/2024

MINUTES OF MEETING

A meeting of the District Level Advisory Committee was held on 10.10.2024 at 4 PM in the conference room of DM (Central) under the chairmanship of DM(Central). The same was attended by the following.

1. Sh. Kirti Bhushan, JE-D-41
2. Sh. Dayanand Yadav, AD (Hort.)
3. Sh. Hilal Ahmed, DJB, AE
4. Sh. Ashok Kumar, Sr. Tech. Asst, CGWB
5. Sh. Sunil Kumar Verma, EO (Ag.) BDO
6. Sh. Deepak Kumar, IGI.
7. Sh. Arun Kumar Khanna, IGI.
8. Sh. Rahul Kaushik, IGI.
9. Sh. J. Anand Kumar, Tehsildar (Karol Bagh)
10. Sh. Amit Kumar, JE(HQ)-X
11. Sh. Rajan Sirandhana, JE (Civil) DJB
12. Sh. Vijay Kumar, JE, DJB
13. Sh. Harshit, JE (DPCC)

The following issues were discussed in the meeting and decided as under.

1. **Permission of 5 borewells at Yamuna Vatika Project:-** DDA requested for sinking of 5 borewells at Yamuna Vatika near Rajghat Bus Depot. The request was considered and allowed for 3 years subject to the conditions that flow meter will be installed and reading will be sent to DM office and Central Ground Water Authority every month.
2. **Permission for installation of Deep anode Bed at IGI's DNG stations:-** The request of installation of Deep Anode Bed at Anand Parbat CNG station has been considered and allowed subject to diameter of deep anode bed 8" (approx.) and depth 80-100 meters (approx.). The anode beds will not be used for water extraction purpose and boring pipe lines will be sealed at the bottom, thereby, avoiding any chance of water

extraction/contamination. The installation will be done inside the IGL premises only. Necessary undertakings will have to be provided in this regard by the IGL before starting of work and subject to clearance of any dues to the DJB.

3. **Permission for ground water extraction of Sh. Satish Tyagi, H.No. 549, Jagat Singh Market, near Burari:-** Request of Sh. Satish Tyagi for permission for ground water extraction for irrigation & agriculture purposes in Khasra No. 43/24 (4-16), 25 (4-16), 55/4 (4-16), 55.5 (5-15) and 55/7 (4-10) in village Salempur Majra Burari was considered and deferred. The Halqa Patwari/BDO office Joint inspection report is required and the case may be taken in the next morning.

This issues with the approval of DM(Central)

All concerned

  
(Priti Pant)  
SE(M)-5

Copy for kind information to:

1. DM(Central)
  2. ADM(Central)
  3. SE(M)-4
  4. SE(M)-10
  5. EE(D)-053
  6. SDM (Civil Lines)
-  Office copy

  
SE(M)-5